

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 499, 498 & 497 OF 2018 IN
DFR NO. 918 OF 2018

Dated: 02nd May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Hindustan Petroleum Corporation Limited **Appellant(s)**
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

ORDER

IA NO. 498 OF 2018
- For leave to file Appeal

We have heard the learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant in the IA No.498 of 2018 (for leave to file the appeal). He submitted that, in the light of the submissions made in paragraphs 3 & 4 of the application, the same may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and statement made in paragraphs 3 & 4 of the Application, the same are accepted and leave to file the appeal is granted. The IA No. 498 of 2018 is allowed. Accordingly, the application stands disposed of.

IA NO. 499 OF 2018
- For Condonation of delay in re-filing the Appeal

The learned counsel appearing for the Appellant submitted that, there is a delay of 27 days in re-filing the Appeal which has been explained satisfactorily and sufficient cause has been made in the Application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

In the light of the submission made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in re-filing of the appeal, as stated above, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in re-filing the appeal is condoned. IA No. 499 of 2018 for delay in re-filing the Appeal is allowed.

IA No. 497 of 2018 in
DFR No. 918 of 2018
-Application for Condonation of Delay in filing appeal

The learned counsel, Mr. S. Vallinayagam, accepts notice on behalf of the second Respondent.

Issue notice on IA No 497 of 2018 (for condonation of delay in filing the appeal) to the first Respondent returnable on 29.05.2018. Dasti, in addition, is also permitted.

List this IA No 497 of 2018 on **29.05.2018**.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

js/vt